

ITEM NO.33

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9560/2022

ATHER PARVEZ

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 20-02-2023 This petition was called on for hearing today.

For Petitioner(s)

Mr. Varinder Kumar Sharma, AOR

For Respondent(s)

Shashank Shekhar Singh, AOR
Mr. Shashank Shekhar Singh Aor, Adv.

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Respondent no. 1 has already filed counter affidavit.

Mr. Piyush Dwivedi, Ld. AOR seeks for time to file vakalatnama and counter affidavit on behalf of respondent no. 2. As requested, one week time, is granted to file vakalatnama and four weeks time, to file counter affidavit on behalf of respondent no.2.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court, as per rules.

PAVANESH D.
Registrar

pm